

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14376/2012

(Arising out of impugned judgment and order dated 09-11-2011 in CWP No. 19405/1986 passed by the High Court of Judicature at Allahabad)

MUNNI DEVI AND ANR.

Petitioner(s)

VERSUS

SHEIKH BARIK ALI (DEAD) THR. LR. & ORS.

Respondent(s)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

For Respondent(s) Mr. Avinash Singh, Adv.
Mr. Chand Qureshi, AOR
Mr. Akash Singh, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Surendra Ramgopal Agarwal, Adv.
Mr. Mohit Yadav, Adv.
Mrs. Aarti Pal, Adv.
Ms. Deepika Kumari, Adv.
Mr. Imad Ahmad Khan, Adv.
Dr. Ram Kishore Choudhary, Adv.

Ms. Bharti Tyagi, AOR

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Mr. Avinash Singh, learned counsel has filed fresh Vakalatnama on behalf of respondent No. 1.1.

As the AOR for the appellants has reportedly expired, the Registry to issue notice to the appellants for making alternate arrangement.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)